

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1471/2005
(From the judgement and order dated 10/03/2005 in CRLWP 302/05
of The HIGH COURT OF DELHI AT N. DELHI)

RAJESH K. GUPTA

Petitioner

(s)

VERSUS

RAM GOPAL AGARWALA & ORS.

Respondent

(s)

(With Appln(s). for directions and exemption and impleading party and
for filing typed copies of annexures and office report)

Date : 11/04/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)

Mr. R F Nariman, Sr. Adv.

Ms. Meera Mathur, Adv.

Mr. R K Gupta, Adv.

Mr. J P N Gupta, Adv.

For Respondent (s)

Mr. R K Jain, Sr. Adv.

Mr. Reetesh Singh, Adv.

Mr. Surya Kant, Adv.

UPON hearing counsel the Court made the following

O R D E R

List for hearing on 21st April, 2005 at the end of
the Board.

Rejoinder, if any, be filed in-between.

(D.P. WALIA)

(RADHA R. BHATIA)

COURT MASTER

COURT MASTER